

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

1. **Shri Ashok Basu, Chairman**
2. **Shri D.P. Sinha, Member**
3. **Shri G.S. Rajamani, Member**
4. **Shri K.N. Sinha, Member**

**Petition No. 70/2000**

**In the matter of**

Approval under Regulation-86 for final transmission tariff for Vindhyachal Stage-I Additional Transmission system along with associated bay in Western Region

**And in the matter of**

Power Grid Corporation of India Ltd., ..... **Petitioner**

**Vs**

Madhya Pradesh Electricity Board and others ..... **Respondents**

**ORDER**

This petition was heard on 9.5.2002 when after hearing, the Commission had reserved its order.

2. On going through the records before issue of tariff order, we find that the tariff petition includes two new items namely, Emergency Restoration System equipment and OPGW. Emergency Restoration System equipment is considered to be an insurance against natural calamities like cyclone, earthquake and terrorist activities, etc. and facilitates faster restoration of power supply, which benefits both, the state beneficiaries as well as the petitioner a view on its impact on tariff is to be considered by us. Accordingly, we direct the petitioner to furnish the following details in connection with Emergency Restoration System equipment:

- (a) The number of Energy Restoration System equipment, available with the petitioner and whether these are maintained on regional basis at some central location;
- (b) The cost of procurement, means of financing etc of Emergency Restoration System equipment;
- (c) In case the number of Energy Restoration System equipment is not large, whether the cost of equipment could be accounted for at corporate level;
- (d) Whether any charges are being collected from State Utilities when utilised by them in emergent situations. If so, the details of charges recovered during the past three years shall be furnished.

3. The clearance for transmission scheme includes the cost of conventional ground wire only, and thus the cost of optic fibre is excluded from the transmission scheme for the purpose of transmission charges, although the petitioner has used OPGW. The extent of revenue earned or likely to be earned through use of OPGW is not on record. As the infrastructure like towers right of way is being provided from the transmission system, it may be necessary that revenue earned through use of transmission system for communication is shared to reduced transmission charges suitably. The petitioner is directed to place on record the present earnings or likely earnings as a result of use of transmission system for other purposes, like communication, etc.

3. The information required as per paras 1, 2 and 3 shall be furnished by the petitioner latest by 25.7.2002, duly supported by affidavit, with an advance copy to the respondents.

4. Till such time the information is received, this petition will be kept pending.

Sd/-

**(K.N. SINHA)**  
**MEMBER**

Sd/-

**(G.S. RAJAMANI)**  
**MEMBER**

Sd/-

**(D.P. SINHA)**  
**MEMBER**

Sd/-

**(ASHOK BASU)**  
**CHAIRMAN**

New Delhi dated the 5<sup>th</sup> July 2002